

an>

Title: Discussion on the motion for consideration of the Apprentices (Amendment) Bill, 2014 (Discussion not concluded).

खान मंत्री, इस्पात मंत्री तथा श्रम और योजना मंत्री (श्री नरेन्द्र सिंह तोमर): सभापति महोदय, मैं प्रस्ताव करता हूँ :

"कि शिक्षा अधिनियम, 1961 का और संशोधन करने वाले विधेयक पर विचार किया जाए।"

महोदय, शिक्षा अधिनियम, 1961 में संशोधन लाने की अत्यधिक आवश्यकता महसूस हो रही थी क्योंकि हम सब इस बात को भली-भांति जानते हैं कि आज देश में स्कूल बढ़ाने की आवश्यकता है, नई सरकार जब से बनी है, तब से सारे देश में यह अपेक्षा भी बढ़ी है। शिक्षा अधिनियम में बहुत सारे ऐसे प्रावधान थे जो इस मामले में कठिनाई उत्पन्न करते थे। आज जिस प्रकार से एप्रींटिसिप की आवश्यकता है, उसका दायरा बढ़ाने की जरूरत है, नियमों में सरलीकरण करने की जरूरत है, पाठ्यक्रमों में बदलाव की जरूरत है। यह आवश्यक लगता है कि इस अधिनियम में संशोधन किया जाए। इसलिए यह संशोधन विधेयक सरकार ने प्रस्तुत किया है।

मैं आपके माध्यम से सभी सदस्यों से प्रार्थना करना चाहता हूँ कि यह संशोधन विधेयक युवाओं की दृष्टि से बहुत महत्वपूर्ण है, स्कूल बनाने की दृष्टि से बहुत महत्वपूर्ण है, स्केल को बढ़ाने की दृष्टि से बहुत महत्वपूर्ण है और देश को इसकी आज महती आवश्यकता है। सभी सदस्यों के सकारात्मक विचार इस पर आएँ और इस विधेयक को पारित करने की दिशा में आगे बढ़ा जाए। सभी सदस्य अपने विचार व्यक्त करेंगे, उसके बाद मैं उनका उत्तर दूंगा। ...*(Interruptions)*

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Sir, I have one point to make. Before we start the discussion on this Bill, let this Bill also be sent to the Standing Committee.

HON. CHAIRPERSON: Please take your seat. Hon. Members, as you are aware, under the Rules, the Speaker is empowered to decide which Bills should go to the Standing Committees. The practice in this regard has been that almost every Bill, except a few categories of Bills, should go to the Standing Committee. While the hon. Speaker wished to refer some of the important Bills introduced during the Session to the Standing Committees, she permitted the Apprentices (Amendment) Bill, 2014 to be included in today's agenda for consideration and passing, in view of the request of the Minister in-charge for not referring the Bill to the Standing Committee.

Now, the House will take up Half-an-Hour Discussion.

...*(Interruptions)*

SHRI MALLIKARJUN KHARGE (GULBARGA): Sir, I have written a letter on 8th August stating that this Bill should be referred to the Standing Committee because this Bill is not important, urgent as also there are a number inconsistencies in that Apprentices (Amendment) Bill. Even when the hon. Minister contacted me, at that time also, I told him that there were a few inconsistencies which should be looked into.

HON. CHAIRPERSON: That is all right, but I have made an observation based on the Speaker's decision. I have informed the House the decision that she has taken.

SHRI MALLIKARJUN KHARGE : If everything is bulldozed like this, then why should there be this Parliament? There should not be any Parliament. You do not want to discuss and you also do not want to take it to the standing Committee.

SHRI M. VENKAIAH NAIDU: Mr. Chairman Sir, when we are saying that we are ready for discussion, then you have objection, using such words every time frequently as bulldozing and all. Where is the question of bulldozing? Who is trying to bulldoze?

Sir, in a democracy, it is the House which is supreme. It is the majority who decides the things also. Keeping that in mind, Shri Kharge ji has written a letter to hon. Speaker and also marked a copy to our Minister. We have discussed it among ourselves and we are of the opinion that there is a larger public interest involved in this. That is why, we have brought this Bill. Let the House discuss it and come to a conclusion either way.

HON. CHAIRPERSON: This discussion will continue tomorrow. Now, we will take Half an Hour Discussion. Shri Virendra Singh to speak.